

APPENDIX-A**[See Rule 6(1)]****Form No. 1****Form of Application for designation as Senior Advocate**

<p>Latest passport size photograph of Applicant</p>

1	Name	
2	Father's/husband's name	
3	Address	Permanent Address
		Correspondence Address
4	If you belong to a minority community, please give the particulars	
5	If you belong to a community for which the Constitution and the laws provide for reservation in service and education, please give the particulars	
6	Age/Date of Birth	
7	Enrollment No. Bar Council & Enrollment Date (Enclose copy)	
8	If you have been transferred to the Rolls of the Uttarakhand State Bar Council, please state the date of transfer.	
9	Name of the Bar Association/Associations of which he/she is a member	

10	When were you enrolled as a member of the Uttarakhand High Court Bar Association.	
11	Number of years of practice, and in which Court/s	
12	If specialized in any branch of Law, please give the particulars.	
13	Aadhaar No. (Enclose Copy)	
	PAN Card No. (Enclose Copy)	
14	Year from which he/she became an Income tax assessee, in respect of the professional income (enclose copies of relevant documents)	
15	Average net professional income for the past five years (Gross professions Income – deductions i.e. professional Income on which tax was actually paid).	
16	Professional Qualification (Enclose Copy)	
17	Additional Qualification (Enclose Copy)	
18	Contact No.	
	E. Mail	
19	Whether he/she is, or has been in the panel of Advocates of the State of Central Government or a public sector undertaking, or a statutory body, or institution. If so, details thereof.	
20	Particulars of important matters involving question of law in which he/she appeared in the last five years, and particulars of at least ten citations of such reported cases during this period.	

21	Names and particulars of Advocates associated with him/her in his/her chamber/office	
22	Particulars of cases in which he/she appeared as an arguing Counsel, on behalf of another Advocate, (not being an advocate from his/her chamber/office), during the preceding five years, and the name and particulars of the Advocates on whose behalf he/she appeared.	
23	Particulars of articles , if any, published in any journal or books, if any, authored.	
24	Whether associated with any faculty of Law (If so, the particulars thereof)	
25	Particulars of the cases in which he/she provided free legal aid.	
26	Particulars of the pro bono work performed.	
27	Whether or not his/her name was considered for being designated as Senior Advocate within the last two years.	
28	Whether he/she is involved in any criminal case, disciplinary proceedings before the State Bar Council. If so, the particulars/the result/the stage of the proceedings.	
29	Whether he/she is involved in any contempt case.	
30	Whether any proceeding for professional misconduct has been initiated against him/her by the State Bar Council of Uttarakhand/Bar Council of India (pending or decided)	

31	Whether any remark has ever been passed against him/her in any order/judgment by any Court of law.	
32	Whether he/she is involved in any collateral activities which may disqualify him/her for being designated as a Senior Advocate.	

(SIGNATURE OF THE APPLICANT)

I, the undersigned Advocate, practicing in the State of Uttarakhand, submit my application for being designated as a Senior Advocate, and give my consent to be so designated by the High Court.

Dated:

(Signature)